**O.I.H.**

**GOVERNMENT OF INDIA**
**MINISTRY OF HOUSING AND URBAN AFFAIRS**

**RAJYA SABHA**
**UNSTARRED QUESTION NO. 2463**

**TO BE ANSWERED ON AUGUST 08, 2022**

**REGISTRATION OF DDA PROJECTS WITH RERA**

**NO. 2463. SHRI RAM NATH THAKUR:**

**Will the Minister of Housing and Urban Affairs be pleased to state:**

(a) the number of projects belonging to Delhi Development Authority (DDA) which have been registered with the Real Estate Regulatory Authority (RERA) since the year 2019;

(b) whether DDA is violating the rules by not registering with RERA;

(c) the number of DDA projects for which registration under RERA has been sought and the current status thereof; and

(d) the details of the action taken against the private sector real estate companies for not registering with RERA till date?

**ANSWER**

**THE MINISTER OF STATE IN THE**
**MINISTRY OF HOUSING AND URBAN AFFAIRS**
**(SHRI KAUSHAL KISHORE)**

(a) to (c): Delhi Development Authority (DDA) has informed that it has applied for registration of 18 projects before the Real Estate Regulatory Authority of Delhi since the year 2019. Delhi Regulatory Authority, after processing the applications, conveyed certain deficiencies to DDA. Subsequently, DDA filed Interim Application (IA) raising preliminary objections against the requirement of registration of projects under the Real Estate (Regulation and Development) Act, 2016 [RERA], which was rejected by Regulatory Authority vide order dated 20.12.2021 and directed DDA to cure the deficiencies in their application for registration. DDA has filed an appeal before the Real Estate Appellate Tribunal against the requirement of registration of DDA projects under RERA. So far, no projects of DDA have been registered under RERA.

(d): Section 3 of RERA mandates registration of real estate project by the promoter before any advertisement, marketing, booking, selling or offering for sale, or inviting persons to purchase in any manner. Further, Section 59 of RERA provides for penalty upon promoter in case of non-registration of the real estate project. Data / information related to action taken by the Real Estate Regulatory Authorities of various States / Union Territories against the private sector real estate companies for non-registration of projects under RERA is not maintained centrally.

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